



BENCH-I

108

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No. 118/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Sree Ram Plywood Mfg. Co. Pvt.Ltd.- Vs- Tantia Construction Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SHUNRO PROKASH LAHIRI

Operational

14.2.18

Advocate

creditor

Shunro P. Lahiru

Sourajit Dasgupta, Adv.  
Sanjay Kr. Baid, Adv.

} Corporate Debtor

Sourajit  
Dasgupta  
14/2/18

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Board Resolution. Prayer is allowed. Board Resolution is to be filed within 2 days. However, Vakalatnama has been filed. It is in record.

Corporate debtor is directed to file reply affidavit within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to

file rejoinder, if any, within 7 days of the receipt of the reply affidavit with a copy in advance to the corporate debtor.

List it on 20/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)